

[Shri Hajarnavis]

(b) The All India Services (Death-cum-Retirement Benefits) Second Amendment Rules, 1962 published in Notification No. G.S.R. 1642 dated the 8th December, 1962.

(c) The All India Services (Death-cum-Retirement Benefits) Third Amendment Rules, 1962 published in Notification No. G.S.R. 6 dated the 3rd January, 1963.

[Placed in Library. See No. LT-845/62].

(ii) a copy of the Arms (Amendment) Rules, 1963 published in Notification No. S.O. 326 dated the 9th February, 1963, under sub-section (3) of section 44 of the Arms Act, 1959. [Placed in Library. See No. LT-951/63].

12.03 hrs.

COMMITTEE ON PRIVATE MEMBER'S BILLS AND RESOLUTIONS

FIFTEENTH REPORT

Shri Krishnamoorthy Rao (Shimoga): I beg to present the Fifteenth Report of the Committee on Private Members' Bills and Resolutions.

ESTIMATES COMMITTEE

NINETEENTH AND TWENTY-FIRST REPORTS

Shri Dasappa (Bangalore): I beg to present the following Reports of the Estimates Committee:—

(i) Nineteenth Report relating to action taken by Government on the recommendations contained in the Eighty-ninth Report of the Estimates Committee (Second Lok Sabha) on the

erstwhile Ministry of Rehabilitation—(Western Zone).

(ii) Twenty-first Report relating to action taken by Government on the recommendations contained in the Hundred and twenty-third Report of the Estimates Committee (Second Lok Sabha) on the Development Wing (Now the Department of Technical Development).

BUSINESS OF THE HOUSE

CENTRAL SALES TAX (AMENDMENT) BILL

Mr. Speaker: I have to inform the House that the Finance Minister has requested that the Central Sales Tax (Amendment) Bill, 1963 might be passed at an early date. He has suggested that it might be taken up immediately after the General discussion of the Budget.

I have, therefore, agreed to its being taken up on Saturday, the 16th March, 1963 after the general discussion of the Budget is over.

12.05 hrs.

APPROPRIATION BILL, 1963*

The Minister of Finance (Shri Morarji Desai): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1962-63.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1962-63."

*Published in the Gazette of India Extraordinary Part II, Section 2, dated 13-3-63.

The motion was adopted.

Shri Morarji Desai: I introduce* the Bill.

I beg to* move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1962-63 be taken into consideration".

Mr. Speaker: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1962-63 be taken into consideration".

The motion was adopted.

Mr. Speaker: Now, we shall take up the clauses.

The question is:

"That clauses 1 to 3, the Schedule, the Enacting Formula and the Title stand part of the Bill".

The motion was adopted.

Clauses 1 to 3, the Schedule, the Enacting Formula and the Title were added to the Bill.

Shri Morarji Desai: I beg to move:

"That the Bill be passed"

Mr. Speaker: The question is:

"That the Bill be passed".

The motion was adopted.

Khan: On behalf of Shri Swaran Singh, I beg to move:†

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1963-64 for the purposes of Railways be taken into consideration".

Mr. Speaker: The question is:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1963-64 for the purposes of Railways be taken into consideration."

The motion was adopted.

Mr. Speaker: Now, we shall take up the clauses.

The question is:

"That clauses 1 to 3, the Schedule, the Enacting Formula and the Title stand part of the Bill".

The motion was adopted.

Clauses 1 to 3, the Schedule, the Enacting Formula and the Title were added to the Bill.

Shri Shah Nawaz Khan: I beg to move:

"That the Bill be passed".

Mr. Speaker: The question is:

"That the Bill be passed".

The motion was adopted.

12.07 hrs.

APPROPRIATION (RAILWAYS) No.2
BILL, 1963.

The Deputy Minister in the Ministry of Railways (Shri Shah Nawaz

12.09 hrs.

GENERAL BUDGET—GENERAL
DISCUSSION—*contd.*

Mr. Speaker: The House will now resume the general discussion on the General Budget.

*Introduced/moved with the recommendation of the President.

†Moved with the recommendation of the President.